

ä

Cr1.A.No. 1241 OF 2002  
ITEM NO.104

COURT NO.5

SEC.IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.1241 OF 2002@@  
CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC

~

BRIJPAL SINGH

Appellant(s)

VERSUS

GOVT. OF M.P.

Respondent(s)

(With application for exemption from filing O.T. and with  
Office Report)

Date : 22/04/2003 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE ASHOK BHAN  
HON'BLE MR. JUSTICE B.P. SINGH

For Appellant (s) Dr. T.N. Singh, Sr. Adv.  
Mr. J.P. Pandey, Adv.  
for Mr. D.N. Mishra, Adv.

For Respondent (s) Mr. Siddhartha Dave, Adv.  
Ms. Vibha Datta Makhija, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J.....R  
.SP2

Dr. T.N. Singh, learned senior counsel for the  
appellant argued from 2.35 P.M. to 3.05 P.M. Thereafter,  
Mr. Siddhartha Dave, learned counsel for the respondent  
argued till 4.00 P.M.

Arguments concluded. Judgement reserved.

.SP1

(A.S. BISHT)  
COURT MASTER

(PREM PRAKASH)  
COURT MASTER